

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 351 of 1995

Wednesday this the 8th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

P. Chanjukutty, (Retd.Chief Sarang)
Dy.Chief Engineer's Office,
Madras residing at:
Padannayil, Chaliyam Post,
Calicut Dist. ... Applicant

(By Advocate Mr. Martin G. Thottan)

vs.

1. Union of India through the
Secretary,
Ministry of Railways, N.Delhi.
2. The General Manager,
Southern Railway,
Headquarters Office,
Park Town PO, Madras.3.
3. The Chief Administrative Officer,
Constructions, Southern Railway,
Egmore, Madras.
4. Deputy Chief Engineer,
Construction,
Near My Lady's Garden,
Park Town PO, Madras.
5. The Chief Personnel Officer,
Southern Railway, Park Town PO,
Madras.3.
6. The Chief Engineer,
Constructions, Southern Railway,
Madras Egmore, Madras.

... Respondents

O R D E R

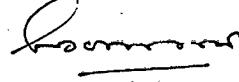
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

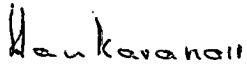
Applicant seeks a declaration that part of the
service rendered by him, not reckoned for the purpose of
pension, is liable to be reckoned as eligible service

in the light of the order in O.A.569/90. We find that applicant has made a representation for this purpose and that it is pending consideration before second respondent. It would appear that the 5th respondent is the competent authority to take a decision in the matter. Applicant may make a representation to the 5th respondent supporting his claim with authority if any. If a representation is so received, 5th respondent shall pass a speaking order thereon within four months of the date of receipt of the representation.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated the 8th day of March, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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